

[Shri Sher Singh]
 tion Nos. G.S.R. 1334 (English version)
 and G.S.R. 1335 (Hindi version) in
 Gazette of India, dated the 20th July,
 1968, under sub-section (3) of section 27
 of the Salar Jung Museum Act, 1961.
 [Placed in Library. See No. LT-1660/68.]
 NAVAL CEREMONIAL, CONDITIONS OF
 SERVICE AND MISCELLANEOUS (FOURTH
 AMENDMENT) REGULATIONS

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations 1968 published in Notification No. S.R.O. 11-E in Gazette of India, dated the 17th July, 1968, under section 185 of the Navy Act, 1957. (Hindi and English versions). [Placed in Library. See No. LT-1661/68].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August 1968, agreed without any amendment to the Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 29th July, 1968."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1968, agreed without any amendment to the Enemy Property Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 31st July, 1968."

PRESIDENT'S ASSENT TO BILL

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SECRETARY: Sir, I also lay on the Table the Rice-Milling Industry (Regulation) Amendment Bill, 1968 passed by the Houses of Parliament during the current

session and assented to by the President since a report was last made to the House on the 23rd July, 1968.

12.39 HRS.

RELEASE OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following telegram dated the 7th August 1968 from the Superintendent, Jail, Bhatinda:—

"Shri Kikar Singh, Member, Lok Sabha, released from Bhatinda District Jail on the 7th August 1968 at 07.15 P.M."

SHRI N. SREEKANTAN NAIR (Quilon): On a point of order.

MR. SPEAKER: On what? He does not want the member to be released?

SHRI N. SREEKANTAN NAIR: Under rule 229.

MR. SPEAKER: The point of order has to be on some subject which is before the House. The subject just before the House was information concerning the release of Shri Kikar Singh. There could be no point of order on that. After that announcement is over, there is no subject before the House till somebody raises something.

SHRI N. SREEKANTAN NAIR: When you are on your legs, you are expected to do certain duties as Speaker.

MR. SPEAKER: What are those duties?

SHRI N. SREEKANTAN NAIR: I am on a point of order under rule 229. Three members of this House have been arrested today.

MR. SPEAKER: How could I know?

SHRI N. SREEKANTAN NAIR: They ought to have informed you. This has happened in the capital. It is our privilege to know. It is your privilege to get the information and convey it to us in time. Three members have been arrested when they went as representatives of the people of Kerala to present a memorandum. You ought to have received intimation of their arrest in time. The authorities have not acted in the matter.

MR. SPEAKER: I have not yet been informed. Before I place the information before the House, I must get the information. I have myself not got it yet.

SHRI S. KANDAPPAN (Mettur): They have been arrested and you have not been informed. This is strange. The arrest was made in the capital.